

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS
RAJYA SABHA

UNSTARRED QUESTION NO. 993 TO BE ANSWERED ON: 09.12.2025
Availability of cheap and certified fertilizers

993. # Shri Sanjay Kumar Jha

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether Government has adopted new technology to improve fertilizer quality under the National Fertilizer Quality Control Programme, the details thereof;
- (b) whether this has led to progress towards providing cheap and certified fertilizers to farmers; and
- (c) whether Government has formulated any new policy for this purpose, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS
(SMT. ANUPRIYA PATEL)

(a) to (c): The Government of India regulates the quality of fertilizer under the provision of Fertilizer Control Order, 1985 (FCO) to ensure supply of quality fertilizers to the farmers. The method of sampling, testing protocol and standards of various fertilizer have been specified in the respective schedule of FCO. Clause 19 of fertilizer control order strictly prohibits the sale of fertilizers which are not of prescribed standards. The State Government are the enforcement agency and adequately empowered to enforce the provisions of FCO. Every sample drawn by Inspectors is analysed, as per the methods of analysis prescribed in FCO, in a Laboratory notified by Central/State Government. Presently, there are 84 Fertilizer Quality Control Laboratories (FQCLs) in the country with annual analysing capacity to the tune of 1.76 lakh samples. Out of these, 4 laboratories viz. Central Fertilizer Quality Control & Training Institute

(CFQC&TI), Faridabad and its three Regional Fertilizer Control Laboratories (RFCLS) located at Navi Mumbai, Chennai and Kalyani are under the control of Central Government and the remaining are under the control of different State Governments. Any violation of Fertilizer Control Order invokes both penal action of punishment from 3 month to 7 years and administrative action of cancellation/Suspension of authorization letter.

Above provisions have contributed to improved availability of certified fertilizers at affordable rates to farmers by reducing cases of sub-standard products and ensuring faster enforcement actions.
